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OA. 516/92  
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Serial No. of Order	Date of Order	Order with Signature
5	5.11.93	<p>should be initiated and finalised. Mr. Sethy, Supdt. of Post Offices, tells me that the final selection would be completed within 60 days but I grant him time <del>for</del> 90 days and within 90 days from today, the final selection must be completed and the case of the petitioner along with others be considered for appointment to such post. Whoever is found to be suitable, he/she may be appointed and till then Mr. Bichitra Nanda, present petitioner be allowed to continue as E.D.D.A. If Shri Bichitrananda is not found to be suitable, he must vacate the post in favour of the person who is found to be suitable and appointed. Thus, the MA is accordingly disposed of.</p> <p><i>leg. on B</i></p> <p>Vice-Chairman</p> <p>Mr. P. V. B. Rao mentioned on behalf of Mr. P. V. Ramdas, learned Counsel for the petitioner, that the petitioner does not want to proceed in this case any further and therefore, he prays to withdraw the same. prayer allowed. The case is disposed of as withdrawn.</p> <p>This order is passed after hearing Mr. Akheyakishna, learned Standing Counsel.</p> <p><i>Vice-Chairman</i></p> <p><i>Member (A)</i></p>